

T. Ashalata

... Applicant

Versus

UOI & Ors.

... Respondents

1. Order dated 2 September, 2009. CORAM

THE HONBLE MR. C.R.MOHAPATRA, MEMBER (ADMN.)

Applicant is the widow of an ex-Railway employee namely T.Dharma Rao. He was removed by way of punishment at the conclusion of the disciplinary proceedings initiated against him. While the grievance for grant of compassionate allowance was pending he died on 24.05.2005. After his death the applicant persuaded the matter for grant of compassionate allowance which was rejected in Annexure-9 dated 16.01.2008. By filing the present OA Applicant prayed to quash the order under Annexure-A/9 and to direct the respondents to grant her compassionate allowance. By filing counter, the Respondents have disclosed that meanwhile she has been granted the relief claimed in this OA. They have also enclosed copy of the order at Annexure-R/2 dated 08.07.2009 sanctioning the compassionate allowance in favour of the Applicant.

In view of the above, there remains nothing further to be adjudicated in this OA. Hence, having heard Mr. Kanungo Learned Counsel for the Applicant and Mr. S.K.Ojha, Learned Standing Counsel for the Respondents, this OA is dismissed as infructuous. No costs.

Member (Admn.)

